PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF eWEB UNIV LIMITED

(**Regd Office**: B-2, Mittal Paradise, Juhu Military Road, Juhu, Andheri (W) Mumbai - 400049)

*This Public Announcement (the "**PA**") is being issued by the Manager to the Offer i.e. **Chartered Capital & Investment Limited**, on behalf of Mr. Vimal Anand, Mr. Amit Anand, Mr. Deepak Anand, and Mrs. Prem Anand (Collectively, the '**Acquirers**') pursuant to Regulation 10 & Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (the "**SEBI (SAST) Regulation, 1997**") and subsequent amendments thereto.*

1. The Offer

1.1. This Open Offer (the "**Open Offer**" or "**Offer**") is being made by Mr. Vimal Anand, Mr. Amit Anand, Mr. Deepak Anand, and Mrs. Prem Anand (collectively the '**Acquirers**') to acquire the equity shares of **eWeb Univ Ltd.** ("**eWUL" or "Target Company**"), a public limited company incorporated under the Companies Act, 1956 (the "**Companies Act**") pursuant to Regulation 10 & 12 and in compliance with SEBI (Substantial Acquisition of Shares & Takeover) Regulations, 1997. There are no other acquirers or other entities/ persons who are or can be deemed to be persons acting in concert with the acquirers for the purpose of this open offer.

1.2. The acquirers have entered into a Share Purchase Agreement (SPA) on October 04, 2006 to acquire an aggregate of 1,74,300 fully paid up equity shares of Rs 10/- each representing 70.00% of the total equity / voting share capital of **eWeb Univ Ltd.** from the Promoters Group of the Target Company namely Associated Teckno Plastics Pvt. Ltd, Vaidya Associates Pvt. Ltd, Y P Associates Pvt. Ltd, Ms Prasana Vaidya, Dr M C Vaidya, Mr Y C Vaidya, Mr Y C Vaidya (H U F), Ms Shyamlee Vaidya and Mr Ashish Vaidya (hereinafter referred to as "Sellers") (38700, 39300, 27500, 11500, 11700, 11600, 10900, 11500 and 11600 shares) respectively, collectively referred to as "Sale Shares" at a price of Rs. 1.44./- (Rupee One and paise Forty Four only) per fully paid up equity shares payable in cash ("**Negotiated Price**"). The total consideration payable in cash for the shares acquired as mentioned above is Rs 2,50,992/- (Rupees Two Lacs Fifty Thousand Nine Hundred Ninty Two only) and that resulted the triggering of SEBI (SAST) Regulations, 1997. The Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company. The sellers do not belong to any group as such. By the above acquisition, the acquirers will hold in aggregate 1,74,300 fully paid equity shares in Target Company, representing 70% of the total paid up share capital/ voting share capital of the Target Company and that resulted the triggering of SEBI (SAST) Regulations, 1997.

1.3. The Acquirers intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of "eWUL" to acquire 49800 equity shares of Rs 10/- each representing 20% of the total paid up capital/ voting share capital of "eWUL" at a price of Rs 1.50/- per fully paid up equity shares ("Offer Price") payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date i.e. October 13, 2006.**

1.4. This is not a competitive bid.

1.5. The shares of "**eWUL**" are presently listed on the Bombay Stock Exchange Limited ("BSE") only. The shares of "**eWUL**" have not been traded/ infrequently traded at BSE i.e. the only stock exchange where the shares of the company are listed, during the preceeding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. The shares of eWUL are suspended from the Bombay Stock Exchange Ltd since February 3, 2003 due to non compliance of provisions of the Listing Agreement entered with BSE. (Source: www.bseindia.com)

1.6. The annualized trading turnover during the preceeding the six calendar month ended September, 2006 at BSE where the shares of the company are listed are as follows:

Name of the Stock Exchange	Total no. of equity shares traded during April, 2006 to September, 2006	Total no. of listed shares	Annualized trading turnover (% to total listed shares)
BSE	Nil	2,49,000	N.A

(Source: BSE Website)

1.7. As the shares of "**eWUL**" have not been traded/ infrequently traded at the Bombay Stock Exchange Ltd during the preceeding six calendar months prior to month of this Public Announcement, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined after taking in account, being highest of, following parameters.

a.	The Negotiated Price	Rs 1.44/-
b.	Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Not Applicable

c.	Other Financial Parameters	Based on the Audited financial data for the year ended March 31, 2006	Based on the certified financial data for the period ended June 30, 2006*
1.	Return on Net Worth (%)	Not Applicable	Not Applicable
2.	Book Value per share (Rs.)	(132.21)	(132.75)
3.	Earning per share (Rs.)	(2.54)	(0.54)
4.	Price Earning Multiple (with reference to the Offer Price of Rs. 1.50/- per share)	(0.59)	(2.78)

* As certified by Mr. Rajesh Arora, Proprietor of M/s Arora Rajesh & Associates, Chartered Accountants,(Membership No. 076575), having their office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 vide their certificate dated 04-10-2006.

Hence, the Offer Price of Rs 1.50/- for each fully paid up equity shares is justified in terms of Regulation 20(5) of SEBI (SAST) Regulations, 1997.

1.8. The Offer Price of Rs 1.50/- each per fully paid up equity share offered by the acquirers to the shareholders of "**eWUL**" under the proposed Open Offer is justified in terms of Regulation 20(5) of SEBI (SAST) Regulations, 1997. In opinion of the Manager to the Offer and Acquirer, the Offer Price is justified.

1.9. The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a Conditional Offer.

The Acquirers will accept the equity shares of "**eWUL**" those are tendered in valid form in terms of this offer upto maximum of 49800 equity shares of Rs 10/- each representing 20% of the total paid up capital/ voting share capital of "**eWUL**".

1.10. Acquirers may be entitled to be appointed on the Board of Directors of the Target Company after a period of 21 days from the date of this PA in terms of Regulation 22(7) of SEBI (SAST) Regulations, 1997.

1.11. The Acquirers have not acquired shares/voting rights of the Target Company during the preceeding 12 months period prior to the date of this Public Announcement. However, as on the date of this public announcement, the Acquirers have agreed to acquire 1,74,300 fully paid up equity shares of Rs 10/- each representing 70% of the total paid up capital of "**eWUL**" in terms of the SPA stated at para 1.2 above.

1.12. The Manager to the Open Offer i.e. Chartered Capital & Investment Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

2. INFORMATION ABOUT THE ACQUIRERS

2.1 Mr. Vimal Anand

2.1.1 Mr. Vimal Anand s/o Shri Deepak Anand resident of 31/9, East Patel Nagar, New Delhi, Tel No.: 25713631. He is graduate and having an overall experience of 15 years in Honey, Herbs and spices business.

2.1.2 Mr. Rajesh Arora, Chartered Accountant, (Membership No. 076575) having office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 has certified vide his certificate dated 23.09.2006 that the Net Worth of Mr. Vimal Anand as on 31.08.2006 is Rs.47.70/- lacs and also certified that Mr. Vimal Anand has sufficient means to fulfill his part of obligations under this Offer.

2.1.3 Mr. Vimal Anand is holding directorship in M/s. Modern Herbals Pvt. Limited and M/s Apis Natural Products Private Limited.

2.2 Mr. Amit Anand

2.2.1 Mr. Amit Anand s/o Shri Deepak Anand resident of 31/9, East Patel Nagar, New Delhi, Tel No.: 25737038, Fax No.: 25713631. He is graduate and having an overall experience of 10 years in Herbs, Honey and spices business.

2.3.2 Mr. Rajesh Arora, Chartered Accountant, (Membership No. 076575) having office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 has certified vide his certificate dated 23.09.2006 that the Net Worth of Mr. Amit Anand as on 31.08.2006 is Rs.41.37/- lacs and also certified that Mr. Amit Anand has sufficient means to fulfill his part of obligations under this Offer.

2.3.3 Mr. Amit Anand is holding directorship in M/s Modern Herbals Pvt. Limited and M/s Apis Natural Products Private Limited.

2.3 Mr. Deepak Anand

2.3.1 Mr. Deepak Anand s/o Late Shri Dina Nath Anand resident of 31/9, East Patel Nagar, New Delhi, Tel No.: 25713631. He is graduate and having an overall experience of 38 years in Honey, herbs and spices business.

2.3.2 Mr. Rajesh Arora, Chartered Accountant, (Membership No. 076575) having office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 has certified vide his certificate dated 23.09.2006 that the Net Worth of Mr.Deepak Anand as on 31.08.2006 is Rs.59.28/- lacs and also certified that Mr. Deepak Anand has sufficient means to fulfill his part of obligations under this Offer.

2.3.3 Mr. Deepak Anand is holding directorship in M/s. Modern Herbals Pvt. Limited and M/s Apis Natural Products Private Limited

2.4 Mrs. Prem Anand

2.4.1 Mrs. Prem Anand w/o Shri Deepak Anand resident of 31/9, East Patel Nagar, New Delhi, Tel No.: 25737038, Fax No.: 25713631. She has overall experience of 35 years in Honey, herbs and Spices business.

2.4.2 Mr. Rajesh Arora, Chartered Accountant, (Membership No. 076575) having office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 has certified vide his certificate dated 23.09.2006 that the Net Worth of Mrs Prem Anand as on 31.08.2006 is Rs.280.02/- lacs and also certified that Mrs. Prem Anand has sufficient means to fulfill her part of obligations under this Offer.

2.4.3 Mrs. Prem Anand is holding directorship in M/s. Modern Herbals Pvt. Limited and M/s Apis India Natural Products Private Limited.

2.4.4 Among the Acquirers, Mr Vimal Anand and Mr Amit Anand are brothers and Mrs. Prem Anand & Mr. Deepak Anand are the parents of Mr. Vimal Anand, and Mr Amit Anand

2.5 The Provisions of chapter II of SEBI (SAST) Regulations, 1997 are applicable to the acquirers and acquirers have made timely disclosure to the stock exchanges.

3. Information about the Target Company

3.1 eWUL was incorporated as a public limited company with name Sammedsikhar Trading Ltd under the Companies Act, 1956 with Registrar of Companies Maharashtra, vide its certificate of incorporation dated March 22, 1983. Further the name of the company was changed to Moneymart Finance Limited vide certificate of incorporation dated January 16, 1995 and again to STG India Ltd. vide certificate of incorporation dated December 02, 1997. Later on the name changed to its present name i.e eWEB Univ Limited vide certificate of incorporation dated May 2, 2001. The company at present has its registered office situated at B-2, Mittal Paradise, Juhu Military Road, Juhu, Andheri (W) Mumbai - 400049).

3.2 At present, the Target Company is engaged into the business of Education & Training.

3.3 As on the date of Public Announcement, eWUL has an Authorised Share Capital of Rs. 4,00,00,000/- (Rupees Four Crore Only) divided into 40,00,000 equity shares of Rs 10/- each. The total issued, subscribed and paid-up equity share capital of the Target Company consisted of 249000 fully paid-up equity shares of the face value of Rs. 10/- each, aggregating to Rs. 24,90,000 /- (Rupees Twenty Four Lacs and Ninety Thousand only). (Source: Annual Report of eWUL for the year ended March 31, 2006). Further, there is no publicly available data as regards any outstanding debentures/warrants/options that would entitle any person to subscribe to or be allotted shares in the Target Company, by virtue of any agreement/option/right.

3.4 There are no partly paid equity shares in the Target Company.

3.5 At present the Equity Shares of the Target Company are listed on Bombay Stock Exchange Limited only and the company have not delisted its shares from any stock exchange (s).

3.6 Brief financials of "eWUL" are as under:

(Amount in Rs.)

Particulars	Year ended March 31, 2006. (Audited)	Certified Financial data for three months ended June 30, 2006. (Unaudited)*
Total Income	5984	Nil
Profit After Tax	(633454)	(1350752)
Earnings Per Share (EPS)	(2.54)	(0.54)
Book Value Per Share	(132.21)	(132.75)
Networth	(32919873)	(33054945)
Return on Networth (in %)	Not Applicable	Not Applicable

*As certified by Mr. Rajesh Arora, Proprietor of M/s Arora Rajesh & Associates, Chartered Accountants,(Membership No. 076575), having their office at B-34, HIG (Nr Water Tank) Nand Gram, Ghaziabad-201003 (U P), Tel: 9811424856, 9811107957 vide their certificate dated 04-10-2006.

Formula: Earnings Per Share = Profit After Tax / No. of Equity Shares issued, Return on Net worth (%) = (Profit After Tax / Networth)*100, Book Value Per Share = Networth/ No. of Equity shares issued

4. Reasons for the acquisition, rationale for the Offer and future plans

4.1 The Acquirers are interested in taking over the management and control of eWUL. Thus, substantial acquisition of shares and voting rights accompanied with change in control and management is the reason & rationale for the acquisition.

4.2 The Open Offer to the public shareholders of eWUL is for acquiring 20.00% of the total paid up equity share capital / voting rights of eWUL. After the completion of the proposed Open Offer, the Acquirers will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.3 The Offer to the shareholders of eWUL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

4.4 The Acquirers at present have no intention to sell, dispose of or otherwise encumber any significant assets of eWUL in the succeeding two years, except in the ordinary course of business of eWUL future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of eWUL .

5. Statutory Approvals / Other Approvals Required

5.1 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no approval from any Bank/ Financial Institution is required for the purposes of the Offer.

5.2 To the best of the knowledge of the Acquirers, as on the date of this Public Announcement, there are no other statutory approvals required to implement the Offer.

5.3 If any other statutory approvals become applicable, the Offer would be subject to such statutory approvals. The Acquirers in terms of Regulation 27 of SEBI (SAST) Regulations, 1997 will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused.

5.4 In case of delay in receipt of statutory approvals, SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the shareholders of eWUL, subject to the Acquirers agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of the SEBI (SAST), Regulations, 1997 as applicable on the reference date. Further, if the delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, Regulation 22(13) of the SEBI (SAST) Regulation, 1997 as applicable on the reference date will also become applicable.

5.5 The Acquirer shall withdraw this offer if the statutory approval(s) required as above is refused as provided under Regulation 27 of the SEBI (SAST) Regulations, 1997.

6. Delisting Option to the Acquirers in terms of Regulation 21(2).

If, pursuant to this Offer, the Public Shareholding falls below 25% of the outstanding equity share capital of the Target Company, then in accordance with regulation 21(2) of the SEBI (SAST) Regulations, 1997, the Acquirer will facilitate the Target Company to raise the level of Public Shareholding to the level specified for continuous listing as specified in the listing agreement with the stock exchanges within the time specified in compliance with SEBI (SAST) Regulations, 1997 or seek to delist the Target Company and make an offer to buy out the outstanding shares remaining with the Public Shareholders within the prescribed period from the closure of the offer in compliance with the SEBI (Delisting of securities) Guidelines, 2003.

7. Financial Arrangements

7.1 The Acquirers have adequate resources to meet the financial requirements of the Open Offer. The Acquirer has made firm arrangement for the resources required to complete the Open Offer in accordance with the SEBI (SAST) Regulations, 1997.

7.2 Assuming full acceptance, the total requirement of funds for the open Offer would be Rs.74700/- (Rupees Seventy Four thousand Seven Hundred Only). The Acquirers have already made firm arrangements for the financial resources required to implement the Open Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have opened an Escrow Account with Bank of Baroda, East of Kailash, New Delhi in the name of "CCIL-EWUL-Open Offer Escrow Account" and have deposited Rs 75000/- (Rs. Seventy five thousand only), being more than 100% of the amount required for the Open Offer.

7.3 The Acquirers have duly empowered M/s Chartered Capital & Investment Limited, the Manager to the Open Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Open Offer, hereby confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

8. Other Terms of the Offer

8.1 The Offer is not subject to any minimum level of acceptances from shareholders and in case of the shares received under the offer exceeding the offer size; the acquirers will accept shares on proportionate basis.

8.2 The Letter of Offer with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than parties to the Agreement) of "eWUL" whose names appear in the Register of Members of "eWUL" at the close of business hours as on October 13, 2006 (the "**Specified Date**").

8.3 The shareholders of "eWUL" are eligible to participate in the offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, original share certificate(s) and transfer deed(s) duly signed to the **Registrar to the Offer** viz: **Beetal Financial & Computer Services Pvt. Limited**, having its office at **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, Tel. No.: 29961281-82, Fax No.: 29961284 Contact Person, Mr. Punit Mittal** either by Registered Post, Courier or Hand Delivery (between 10:00 a.m. to 5:00 p.m. on all working days), on or before the date of closure of the Offer i.e. **December 13, 2006** in accordance with the instructions specified in the Letter of Offer & Application Form.

8.4 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at **http:/ www.sebi.gov.in** and can apply for the Offer in such downloaded form.

8.5 The unregistered owners of shares are also eligible to participate in the Offer by sending their application in writing to the Registrar to the Offer on a plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No., together with the original Share Certificate(s) and Transfer Deed(s) and the original Contract Note issued by the broker through whom they have acquired their shares. No indemnity is required from unregistered shareholders.

8.6 In the event of non-receipt of Letter of Offer, the eligible persons may send application on plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No. alongwith all documents as mentioned above, so as to reach the Registrar to the Offer on or before the date of closure of the Offer i.e. **December 13, 2006.**

The following collection center (s) would be accepting the documents as specified above:

Name & Address	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062
Contact Person	Mr. Punit Mittal
Phone Nos.	011-29961281/82
Fax No	011- 29961284
E-mail	beetal@rediffmail.com

8.7 The Registrar to the Offer will hold in trust the shares/share certificate(s), Form of Acceptance cum Acknowledgement, if any, and the transfer deed(s), till the Acquirers complete their offer obligations in terms of the SEBI (SAST) Regulations, 1997.

8.8 Applications which are complete in all respect and which reach the Registrar to the Offer on or before the date of closure of the Offer i.e. **December 13, 2006**, would be approved and accepted by the Acquirers. The payment of consideration for the applications so accepted will be made by crossed account payee cheque/demand draft/pay order. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.

8.9 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

8.10 In the event of non-acceptance of any Application, all the documents as forwarded to the Registrar to the Offer will be sent back to the shareholder at the address as per the records of eWUL by registered post at shareholders' sole risk.

8.11 All valid responses will be accepted subject to maximum of the offer made as per this Public Announcement. In case of response in excess of this offer made by the Acquirers, the acceptances would be made on proportionate basis in consultation with the Manager to the Offer in accordance with the SEBI (SAST) Regulations, 1997.

8.12 Schedule of activities pertaining to the Offer is given below:

Activity	Day and Date
Date of Public Announcement	October 06, 2006 (Friday)
Specified Date (For the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	October 13, 2006 (Friday)
Last date for announcement of Competitive Bid	October 27, 2006 (Friday)
Date by which Letter of Offer will be posted to the shareholders	November 14, 2006 (Thursday)
Date of Opening of the Offer	November 24, 2006 (Friday)
Date of Closing of the Offer	December 13, 2006 (Wednesday)
Last Date of Withdrawal of Acceptance	December 08, 2006 (Friday)
Last date for revising the Offer price/number of shares	December 04, 2006 (Monday)
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	December 19, 2006 (Tuesday)

9. General

9.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement/Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. latest by **December 08, 2006**, by filling the Form of Withdrawal enclosed with the Letter of Offer. The Form of Withdrawal will also be available on the SEBI website **http://www.sebi.gov.in.**

9.2 The Acquirers can revise the price upwards upto 7 (seven) working days prior to closure of Offer and if there is any upward revision in the Offer price by the Acquirers till the last date of revision i.e. December 04, 2006, the same would be informed by way of Public Announcement in the same newspapers in which the original Public Announcement had appeared and same price would be paid to all the shareholders who tender their shares in the Offer.

9.3 **If there is competitive bid:**

i. The Public Offers under all the subsisting bids shall close on the same date.

ii. As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly"

9.4 The Acquirers, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of SEBI Act.

9.5 This Public Announcement would also be available on the SEBI's web site at http://www.sebi.gov.in.

9.6 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirers have appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and M/s Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer.

9.7 **This Public Announcement is issued on behalf of the Acquirers by Chartered Capital And Investment Limited, the Manager to the Offer.**

The Acquirers, Mr. Vimal Anand, Mr. Amit Anand, Mr. Deepak Anand and Mrs. Prem Anand residents of 31/9, East Patel Nagar, New Delhi- accept full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Issue	Registrar to the Issue.
Chartered Capital And Investment Limited 13, Community Centre, East of Kailash, New Delhi - 110065. Tel Nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: charteredcapital@gmail.com Contact Person: **Mr. Amit Mehta**	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E. Mail: beetal@rediffmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: **Mr. Punit Mittal**

On behalf of the Acquirers

Date: 05.10.2006

Place: New Delh